

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Coram:**

1. **Shri Bhanu Bhushan, Member**
2. **Shri R.Krishnamoorthy, Member**

**Petition No. 168/2007  
along with  
I.A.No. 47/2007**

**In the matter of**

Approval of incentive based on availability of 400 kV D/C Silliguri-Purnea transmission line, 400 kV D/C Purnea-Muzaffarpur transmission line, 220 kV D/C Muzaffarpur (PGCIL)-Muzaffarpur (BSEB) transmission line and 400 kV D/C Muzaffarpur-Gorkhpur transmission line (50% share), in Eastern Region associated with Tala Hydro Electric Power, East-North inter-connector and Northern Region transmission system for the year 2006-07.

**And in the matter of**

Powerlinks Transmission Limited, New Delhi

**..Petitioner**

Vs

1. Power Grid Corporation of India Limited, Gurgaon...

**Respondent**

2. West Bengal State Electricity Board, Kolkata

3. Damodar Valley Corporation, Calcutta

4. Bihar State Electricity Board, Patna

5. Grid Corporation of India Ltd., Bhubaneshwar

6. Power Department, Govt. of Sikkim, Gangtok

7. Jharkand State Electricity Board, Ranchi

**Proforma respondents**

**ORDER**

Through this petition, the petitioner seeks approval for incentive based on availability of 400 kV D/C Silliguri-Purnea transmission line, 400 kV D/C Purnea-Muzaffarpur transmission line, 220 kV D/C Muzaffarpur (PGCIL)-Muzaffarpur (BSEB) transmission line and 400 kV D/C Muzaffarpur-Gorkhpur transmission line (50% share), in Eastern Region associated with Tala Hydro Electric Power, East-North inter-connector and Northern Region transmission system for the year 2006-07 in terms of the Central Electricity Regulatory Commission (Terms and Conditions of

Tariff) Regulations, 2004, as amended from time to time. The petitioner has claimed incentive for the year 2006-07 as per the following details:

S. No.	Transmission System Elements	Pro-rata Equity (Rs. in lakh)	Availability in %	Incentive %	Incentive amounts (Rs. in lakh)
1.	Intra Regional AC System	11373.38	99.78	1.78	202.45
2.	Inter Regional AC lines	3398.00	99.92	1.92	65.24
	<b>Total</b>	<b>14771.38</b>			<b>267.69</b>

2. The petition is admitted. The petitioner is directed to serve copy of the petition on the respondents within two weeks from the date of this order, if already not served. The respondents may file their reply within four weeks thereafter with an advance copy to the petitioner who may file its rejoinder within two weeks. Date of hearing of the petition shall be intimated later on.

**I. A. No.47/2007**

This interlocutory application has been filed for an ad interim order for permitting to petitioner to realize incentive based on availability of transmission system as claimed in the main petition. We direct that the petitioner, as an interim measure, shall be paid 80% of the incentive claimed in the main petition. With this order, I.A .stands disposed of.

**Sd-/  
(R.KRISHNAMOORTHY)  
MEMBER**  
New Delhi dated the 2<sup>nd</sup> January 2008

**sd-/  
(BHANU BHUSHAN)  
MEMBER**